और न्याय मंत्रालय (विधि कार्य विभाग और विधायी विभाग) का सम्बन्ध है, मंत्रालय के हिन्दी के कामकाज की देखभाल के लिए हिन्दी अधिकारियों का होना आवश्यक नहीं समझा गया है, किन्तु मंत्रालय में बहुत से अनुवादक, प्रारूपकार, उप-संपादक, सहायक संपादक और सम्पादक हैं जो मंत्रालय का सारा हिन्दी का काम करते हैं।

(ख) यह सही नहीं है कि विधि कार्य विभाग के हिन्दी से सम्बद्ध काम की देखभाल के लिए कोई व्यवस्था नहीं है और उस विभाग में राजभाषा अधिनियम, 1963 के उपबंधों का उल्लंघन हो रहा है। विधि और न्याय मंत्रालय (विधि कार्य विभाग और विधायी विभाग) का हिन्दी का काम विधायी विभाग के अनुवाद यूनिट द्वारा किया जाता है। उस यूनिट में पर्याप्त संख्या में अर्हित कर्मचारी हैं जो मंत्रालय का हिन्दी से संबंधित सारा काम करते हैं।

(ग) चूंकि विधि और न्याय मंत्रालय में राजभाषा अधिनियम, 1963 के उपबंधों का कोई उल्लंघन नहीं हुआ है इसलिए ऐसे उल्लंघन को रोकने के लिए कोई कार्यवाही करने का प्रश्न नहीं उठता। इस मंत्रालय का मुख्य काम सरकार के अन्य मंत्रालयों/विभागों को विधिक सलाह देना, उच्चतम न्यायालय और उच्च न्यायालयों में केन्द्रीय सरकार के मुकदमों का संचालन करना और विधान का प्रारूपण करना है। इसलिए ऐसे काम में हिन्दी के प्रयोग के लिए अधिक गुंजायश नहीं है।

Upper Krishna Project

5297. SHRI B. E. CHOUDHARI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether in the Upper Krishna Project provision was made to construct right and left bank canals together to allow three thousand cft. water per second and instead only left bank canal has been taken up for construction for allowing ten thousand cft. water per second;

(b) whether Government consider it necessary to stop the further construction of the left bank canal as by its completion no water will be available for the lift irrigation for Bijapur District; and

(c) whether the water allocation as per the Gulati Commission has been finalised and, if not, the reason therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL). (a) The Upper Krishna Project (Stage-I), as accepted by the Planning Commission in 1963 provided for a left bank canal of capacity of 3700 cusecs at head and a right bank canal of capacity of 2847 cusecs at the head. The State Government have sent up in February, 1971 revised proposals providing only a left bank canal. It is understood that this has been done to serve areas where there is no irrigation at present, whereas the right bank canal was to serve Raichur district which is already deriving large benefits from the Tungabhadra Project. The revised proposals are under technical examination in the Central Water and Power Commission.

(b) and (c) It is understood that the Government of Mysore have some proposals for including lift irrigation in the Second Stage of the project. Detailed project report and estimates for this Stage have not been received from the Government of Mysore. Further, the water disputes of the Krishna basin are now under adjudication by a Tribunal and the consideration of any new projects or further stages of projects already sanctioned will have to await the award of the Tribunal.

Licence to M/s. National Iron and Steel Company, Belur-Howrah

5298. SHRI PRIYA RANJAN DAS MUNSI: Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state:

(a) whether any new licence has been issued to M/s. Iron and Steel Company, Belur, Howrah to open any industry in West Bengal after the mid-term election to Lok Sabha; and

(b) if so, for which industry the licence has been issued and where it will be located?